

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.431
IA/336/ND/2023 in CP/131/ND/2023

IN THE MATTER OF:

Akshaan George	...	Applicant
Versus		
Highwaymen Collective Private Limited	...	Respondent

under Section 241-242

Order delivered on 19.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. P. Nagesh, Sr. Adv., Mr. Ashutosh Gupta, Mr. Gaurav Rana, Mr. Yatharth Jain, Adv.
For the Respondent	: Mr. Gaurav Mitra, Mr. Deepak Joshi, Mr. Ishan Roy Chaudhary, Adv., for R-2, Mr. Lallan Ojha, Adv., for R3 and R7

HYBRID HEARING (PHYSICAL & VC)

ORDER

On mentioning, this matter is taken up for hearing.

Mr. P. Nagesh, Learned Senior Counsel on behalf of the applicant as well as Mr. Lallan Ojha, Ld. Counsel for the R-3 & R-7 is also present through VC.

List the matter on **20.05.2024** for arguments.

In the meantime, the parties are directed to complete the pleadings before the next date of hearing.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)